

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : (a) Yes, Sir. After the liberation of Goa about 1900 Goan personnel of the Portuguese army lost their employment. Among the police officers and constables over 300 persons did not report for duty and were accordingly not taken in the police force.

(b) An Employment Bureau has recently been set up in G.o.a. Various other steps are also being taken to provide additional avenues of employment.

†[बैदेशिक कार्य मंत्रालय में राज्य-मंत्री (श्रीमती लक्ष्मी एन० मेनन) : (क) जी हाँ। गोआ की आजादी के बाद पुर्तगाली सेना के लगभग १६०० गोआनी कर्मचारियों का रोजगार समाप्त हो गया। पुलिस के अफसरों और सिपाहियों में ३०० से अधिक ऐसे व्यक्ति थे जो अपने काम पर नहीं लौटे, इसलिये उन्हें पुलिस में नहीं लिया गया।

(ख) गोआ में हाल ही में एक रोजगार दफ्तर खोल दिया गया है। रोजगार की नई दिशाएँ खोलने के लिये कई और कदम भी उठाये जा रहे हैं।]

श्री भगवत नारायण भार्गव : क्या मैं यह जान सकता हूँ कि जो स्केल आप ने उन को पहले मिल रहा था उसी में वे रखे जायेंगे या उस में कोई चेन्ज किया जायेगा ?

श्री जवाहरलाल नेहरू : मैंने पूरा सुना नहीं, लेकिन मैं जवाब देने के लिये तैयार हूँ। जो वे फौजी लोग वहाँ थे उन को अपनी फौज में लेने के लिये हम तैयार हैं बशर्ते कि वे माकूल समझे जायें।

SHRIMATI LAKSHMI MENON: On the same salary, he asks.

श्री जवाहरलाल नेहरू : उन को वही तनखाह मिलेगी जो यहाँ मिलती है, और कौन सी तनखाह उन्हें मिलेगी ?

#### MEMBERSHIP OF INSTITUTES OF CHARTERED ACCOUNTANTS AND COST AND WORKS ACCOUNTANTS

\*308. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what is the number of common members in the Institute of Chartered Accountants and the Institute of Cost and Works Accountants;

(b) whether any reciprocal membership scheme has been worked out between the two Institutes; and

(c) what was the total membership of the Cost and Works Accountants Institute on the 31st December, 1961?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) Eighty-nine as per the figures supplied by the Institute of Chartered Accountants of India.

(b) No, Sir.

(c) 559.

SHRI M. P. BHARGAVA: May I know whether any scheme is being worked out for reciprocal membership in the two Institutes?

SHRI N. KANUNGO: Yes. It has been discussed for quite a long time and we understand that an agreement has been reached between the two Institutes but we have not been formally informed about it yet.

SHRI M. P. BHARGAVA: May I know whether there are any common papers in the examination conducted by the two Institutes?

SHRI N. KANUNGO: Yes, there are some. In fact one of the terms of agreement seems to be that those articled clerks who take certain papers may be qualified for membership of the Cost and Works Accountants Institute.

SHRI M. P. BHARGAVA: May I know whether there is any demand

from any side for amalgamation of the two Institutes?

**Sum N. KANUNGO:** No.

**\*309. [The questioner (Shri R. P. N. Sinha) was absent. For answer, vide cols. 2162-63 infra.]**

#### LOANS TO SMALL ARTISANS IN RURAL AREAS

•310. SHRI DEOKINANDAN NARAYAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what steps are being taken to give loans to small artisans in rural areas;

(b) whether Service Co-operative Societies give such loans; and

(c) whether any amount is made available by the Central Government to the States for this purpose?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO):

(a) and (c) The State Governments advance loans to individual entrepreneurs including artisans in rural areas for the development of small industries. Under the Third Five Year Plan, the projects of all the State Governments include provision for this purpose.

(b) The service co-operatives have an enabling provision in their byelaws to admit village artisans as their members and provide finance for them to the extent possible. However, owing to scarcity of funds service societies are at present not in a position to meet the credit demands of the rural artisans.

SHRI DEOKINANDAN NARAYAN: May I know the basis on which the loans are advanced to these artisans in the rural areas?

SHRI N. KANUNGO: The State Governments decide that.

SHRI • DEOKINANDAN NARAYAN: May I know if credit societies are banned from giving loans to these artisans in the villages?

SHRI N. KANUNGO: No.

SHRI B. K. GAIKWAD: What is the amount of loan given to such artisans in the rural areas to run their industries?

SHRI N. KANUNGO: I have not got the figure of the loans advanced because they have to be collected from all the States. They are on State Government accounts. But the provision in the Third Plan is for Rs. 263 crores and that has got to be disbursed by the State Governments within their Plan.

SHRI DEOKINANDAN NARAYAN: May I know if it is not a fact that the Co-operative Credit Societies do not advance loans to these people because they have not got any security to give?

SHRI N. KANUNGO: I do not know because the Co-operative Societies are governed by laws passed by the State Legislatures.

SHRI DEOKINANDAN NARAYAN: If they have no security to give, how are they to get the loans?

SHRI N. KANUNGO: The Societies are entitled to loans. Individuals are also entitled to loans depending upon the bye-laws of the particular societies concerned. In fact the Model Bye-laws which have been adopted by some of the Service Co-operative Societies permit them to do so provided funds are available and funds are to be placed at their disposal by the State Governments.

SHRI B. K. GAIKWAD: May I know whether it is a fact that the amount of loan which is given to such artisans is too inadequate to run the industries in the villages?